

@ITEM NO.1A

COURT NO.9

SECTION XIA

(FOR JUDGMENT)

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 3361 OF 2002

PRESIDENT, SIUC

Appellant (s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

WITH

Civil Appeal NO.3362 of 2002

W.P(C) NO.322 of 2001

Date: 28/03/2006

These matters were called on for pronouncement
of judgment today.

For Appellant(s)

Ms. Lily Isabel Thomas,Adv.

For State of Kerala

Mr. K.R. Sasiprabhu,Adv.

For Respondent(s) Mr. S. Udaya K. Sagar,Adv.

Ms. Bina Madhavan,Adv.

for M/s. Lawyer's Knit & Co.,Adv.

Mr. P. Venugopal,Adv.

M/S. K.J. John & Co.,Adv.

Mr. E.M.S. Anam,Adv.

Mr. Vipin Nair,Adv.

Mr. P.B. Suresh,Adv.

for M/S. Temple Law Firm ,Adv.

Mr. C.K. Sasi,Adv.

Mr. P.V. Dinesh,Adv.

For impleading party

Mr. Romy Chacko,Adv.

Judgment of the

Hon'ble Mr. Justice S.B. Sinha pronounced the

Bench comprising of his Lordship and Hon'ble Mr. Justice P.P. Naolekar.

posed of with the

The appeals and the writ petition are dismissed

directions contained in the judgment.

orders need be

In view of the directions made in the judgment, no orders

passed on the applications for impleadment/intervention.

WAJ)

(A.S. BISHT)

(PUSHAP LATA BHARD)

COURT MASTER

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